श्री मध् सिमये : विजय राज सिधिया ।

MR. SPEAKER: I would request all of them to sit down. Let us calmly discuss the issue. Now that leave is granted, the motion may be moved.

भी घटल बिहारी वाजवेगी: प्रध्यक्ष महोदय, मैं नियम संख्या 226 के श्रन्तर्गत प्रस्ताब करता है कि यह सदन निश्चय करता है कि श्री कंतर लाल गुप्ता ने एस॰ टी॰ सी॰ के चेयरमैन के विष्द्र विशेषाधिकार उल्लंबन का जो मामला उठाया है उसे जांच के लिये विशेषाधिकार समिति को भेजा जाय 'ग्रीर ममिति को यह निर्देश दिया जाय कि वह ग्रपना प्रतिवेदन ग्रागामी सत के प्रथम दिन तक प्रस्तत करे।

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND COMMUNICA-TIONS (DR. RAM SUBHAG SINGH): We are not opposing it.

MR. SPEAKER: Since the Governhave accepted it, there is no necessity for any debate at this stage. Whatever discussion is necessary can take place in the Privileges Committee. We will now refer it to the Privileges Committee. I will now put to the motion of Shri Vajpayee to the vote of the House. The question is:

"This House resolves that the question of breach of privilege raised by Shri Kanwar Lal Gupta against the Chairman, State Trading Corporation, be referred to the Committee of Privileges for investigation with instructions to report by the first day of the next session to the House.'

The motion was adopted.

12.38 hrs.

PAPERS LAID ON THE TABLE EXPORT OF COIR YARN (INSPEC-TION) AMENDMENT RULES

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): I beg to lay

on the Table a copy of the Export of Coir Yarn (Inspection) Amendment Rules, 1968, published in Notification No. S.O. 1003 in Gazette of India dated the 18th March, 1968 under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library. See No. LT-726/ 681

Constitution

(Amendment) Bill

AUDIT REPORT AND APPROPRIA-TION ACCOUNTS

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): I beg to lay on the Table:-

- (1) A copy of the Audit Report (Civil), 1968, under article 151(1) of the Constitution.
- (2) A copy of the Appropriation Accounts (Civil), 1966-67.

See No. LT-[Placed in Library. 727/681

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

TWENTY-SIXTH REPORT

SHRI KHADILKAR (Khed): Sor, I beg to present the Twenty-sixth Report of the Committee on Private Members' Bills and Resolutions.

ESTIMATES COMMITTEE

FORTY-FIRST REPORT

SHRI S. KANDAPPAN (Mettur): Sir, I beg to present the Forty-first Report of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture) -Central Institute of Fisheries Operatives, Ernakulam.

CONSTITUTION (AMENDMENT) BILL

SHRI KHADILKAR (Khed): I beg to move the following:

"That this House recommends to Rajya Sabha that Rajya Sabha do

appoint three members of Raiva Sabha to the Joint Committee on the Constitution (Amendment) Bill, 1967 by Shri Nath Pai, in the vacancies caused by the retirement of Sarvashri Ram Niwas Mirdha, J. Sivashanmugam Pillai and Triloki Singh from Rajya Sabha and communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

MR. SPEAKER: The question is:

"That this House recommends to Rajya Sabha that Rajya Sabha do appoint three members of Rajya Sabha to the Joint Committee on the Constitution (Amendment) Bill, 1967 by Shri Nath Pai, in the vacancies caused by the retirement of Sarvashri Ram Niwas Mirdha, J. Sivashanmugam Pillai and Triloki Singh from Rajya Sabha and communicate to this House the names of the members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

12.40 hrs.

DEMANDS FOR GRANTS, 1968-89 -contd.

MINISTRY OF EDUCATION-contd.

MR. SPEAKER: We have got still about four hours. I would suggest that the Minister may reply at 5 p.m. Now Smt. Tara Sapre may continue her speech. Will the hon. Member kindly finish as quickly as possible as she has already taken 8 minutes?

SHRIMATI TARA SAPRE bay-North-East): Mr. Speaker, Sir ...

SHRI S. M. BANERJEE "ose.

SHRI NATH PAI (Rajapur): Hers is a maiden speech, let it not be interrupted.

SHRI S. M. BANERJEE (Kanpur): Mr. Speaker, Sir, I have a cut Motion cut motion No. 189. Yesterday I was not present here and so I could not move it. Therefore, I should be allowed to move my cut motion 189.

MR. SPEAKER: Yes.

SHRI S. M. BANERJEE: I beg to

"That the demand under the head Education be reduced by Rs.

[Failure to improve the lot of the teachers in the country. (189)1

MR. SPEAKER: Now his cut motion is also before the House.

SHRIMATI TARA SAPRE: coming to the question of text-books I would like to point out the state of affairs in my State which is not quite satisfactory. Many of the text books are hardly ready in time, at the time of the opening of the schools. The quality of paper and printing is poor. Sir, if we want to build up reading habits in children, we must see that the text-books are gracefully sized, boldly and clearly and neatly printed and elegant and attractive jackets are provided. To achieve our objectives in this regard, we should have an autonomous body in each State which works in collaboration with NCERT.

At the university stage gigantic efforts must be made to develop text books in all the modern Indian languages. Substantial help from Centre should be given for good trans. lations of technical books in the modern Indian languages. Let there not be any discrimination in the protection given to modern Indian languages. All efforts should be made to build up text book libraries in all educational institutions so that every student has reasonable access to books.

I would like to mention about the budget inadequacies. We are creating small States in the Ministries. same can be said of the CSIR for which we have allotted Rs. 46 crores. The recruitment of research scholars has been criticised vehemently in this House. The real research scholar is always starved of funds because he is